

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH
COURT No. 2**

Service Tax Appeal No. 342 of 2012

(Arising out of Order-in-Appeal No. P-I/RKS/31/2012 dated 02.03.2012
passed by Commissioner of Central Excise (Appeals), Pune-I)

M/s. Abhilasha Associates

Appellant

S. No. 224/1, Tukai Nagar,
Dighi Road, Nr. Adarsh Vidyalaya,
Bhosari, Pune 411 039.

Vs.

Commissioner of Central Excise, Pune-I

Respondent

ICE House, 41-A, Sasson Road,
Opp. Wadia College, Pune 411 001.

Appearance:

None for the Appellant

Shri Onil Shivadikar, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. **A/85191/2020**

Date of Hearing: 11.02.2020

Date of Decision: 11.02.2020

PER: S.K. MOHANTY

When the matter was called for hearing, the letter dated 06.12.2019 addressed by the appellant to the Registry was placed before the Bench. The appellant has stated that it had availed the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and had also received SVLDRS-4 in the said matter. Since the issue has already been settled under the Legacy Dispute Resolution Scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)